

12 hrs.

PAPERS LAID ON THE TABLE

REPORT OF ENQUIRY COMMITTEE ON FIRE IN GODOWNS OF COTTON CORPORATION OF INDIA AND A STATEMENT, NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, CERTIFIED ACCOUNTS ETC. OF TEXTILES COMMITTEE, BOMBAY FOR 1974-75 AND PAPERS UNDER COMPANIES ACT.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to lay on the Table—

(1) (a) A copy of the Report of Enquiry Committee to investigate the causes of fire incidents which occurred in the godowns of the Cotton Corporation of India during 1971-72 and 1972-73.

(b) A statement showing the steps taken to implement the recommendations of the above Committee. [Placed in Library. See No. LT-367/77].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton Control (Second Amendment) Order, 1976 published in Notification No. S.O. 517(E) in Gazette of India dated the 31st July, 1976.

(ii) The Cotton Textiles (Control) (Third Amendment) Order, 1976 published in Notification No. S.O. 814(E) in Gazette of India dated the 21st December, 1976. [Placed in Library. See No. LT-368/77].

(3) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1974-75 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-369/77].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1975-76.

(ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-370/77].

NOTIFICATION UNDER AIRCRAFT ACT, ANNUAL REPORT, ETC. OF I.T.D.C., LTD., FOR 1975-76, ETC. AND A STATEMENT.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTAM KAUSHIK): I beg to lay on the Table:—

(1) A copy of the Aircraft (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1639 in Gazette of India dated the 20th November, 1976, under section 14A of the Aircraft Act, 1934 together with an explanatory memorandum. [Placed in Library. See No. LT-371/77].

(2) (a) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-372/77].